



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ९, अंक ५२]

शुक्रवार, ऑगस्ट २५, २०२३/भाद्रपद ३, शके १९४५

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असाधारण क्रमांक ९५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra (Urban Areas) Protection and Preservation of Trees (Amendment) Act, 2023 (Mah. Act. No. XLIII of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLIII OF 2023.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 25th August 2023).

An Act further to amend the Maharashtra (Urban Areas)
Protection and Preservation of Trees Act, 1975.

Mah.
XLIV
of
1975.

WHEREAS it is expedient further to amend the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows:—

1. This Act may be called the Maharashtra (Urban Areas) Protection Short title.
and Preservation of Trees (Amendment) Act, 2023.

Amendment
of section 6A
of Mah. XLIV
of 1975.

2. In section 6A of the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975, (hereinafter referred to as “principal Act”), clauses (iii) and (iv) shall be deleted. Mah. XLIV of 1975.

Amendment
of section 8 of
Mah. XLIV of
1975.

3. In section 8 of the principal Act,—

(1) in sub-section (3), in clause (a-1), first, second and third provisos shall be deleted;

(2) sub-section (5B) shall be deleted.